

National Company Law Tribunal

Allahabad Bench

CP NO. 6/2016

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 13.12.2017

NAME OF THE COMPANY: Kashi Nath Seth Sawaf Pvt Ltd

SECTION OF THE COMPANIES ACT/I & B CODE: 391/394 of the Companies Act 1956.

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
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1.

2.

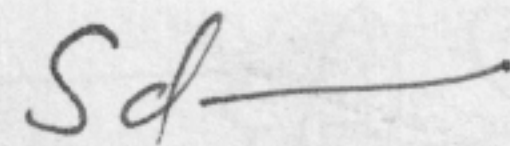
CP NO.6/2016

Today, the case is taken up for pronouncement of order. The order in detail is recorded separately.

The petition is allowed in terms of its prayer clause and as per the order. The petitioner company is directed to pay a cost of Rs.25,000/- to the Central Government through the Office of Regional Director (NR)/ROC, as the case may be and to submit a copy of the draft order of sanctioning of the company scheme in prescribed format before the registry of this Tribunal for the purpose of authentication.

Dated:13.12.2017

Typed by:
Kavya Prakash Srivastava
(Stenographer)



**H.P. Chaturvedi,
Member (Judicial)**